Central Administrative Tribunal Principal Bench: New Delhi

O.A. No. 2349/92

New Delhi this the 24th day of October 1997

Hon'ble Shri S.R. Adige, Vice-Chairman (A) Hon'ble Dr. A. Vedavalli, Member (J)

Federation of Agricultural & Allied Officers Association (FAASA), 1-C, Sagar Apartments, 6 Tilak Marg, New Delhi-110001

through its President:-

Dr. Satya Ranjan Barooah, S/O Late G.N. Barooah, R/O 1-C, Sagar Apartments, 6 Tilak Marg, New Delhi-110001.

Dr. J.S. Uppal, S/O Late Jasbir Singh Uppal, R/O D-1/72, Satya Marg, Chanakyapuri, New Delhi-110021

.....Applicants

(By Advocate: None)

Versus

Union of India through

The Secretary,
Department of Animal Husbandry
and Dairying,
Ministry of Agriculture,
Government of India,
Krishi Bhawan,
New Delhi.

(By Advocate: None)

.....Respondents

ORDER (Oral)

By Hon'ble Shri S.R. Adige, Vice-Chairman (A)

Applicant impugnes the respondents order dated 10.8.92 appointing Dr. Lal Krishna to the post of Joint Commissioner (LHS) in the Department of Animal Husbandry & Dairying, Govt. of India.

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2. The grounds taken in the OA are firstly, that the applicant is entitled to all the protection of his fundamental rights and secondly, that he has a deep interest in the progress on the animal husbandry front.

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that the appointment has been made in consultation with the UPSC on the basis of Recruitment Rules. Applicant has not been able to make out any case from the available materials, on the basis of which it can be said that his fundamental rights have been affected, and an interest, however deep, in the progress on the animal husbandry front is no ground to warrant any interference in the impugned order. Under the circumstances the OA is dismissed. No costs.

(Dr. A. Vedavalli Member (J

(S.R. Adige) Vice-Chairman (A)

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